

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14665/2026

[Arising out of impugned final judgment and order dated 16-07-2026 in CRLA No. 3037/1982 passed by the High Court of Judicature at Allahabad]

GAJENDRA

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

IA No. 218851/2026 - EXEMPTION FROM FILING O.T.

Date : 06-10-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Anupam Mishra- 2105, AOR
Mr. Jenis V Francis, Adv.
Mr. Harikumar V, Adv.
Mr. Somnath Bhattacharya, Adv.
Mr. Chakma Purnojyoti, Adv.
Mr. Dev Prakash Bhardwaj, Adv.
Ms. Anubha Bhardwaj, Adv.
Ms. Neha, Adv.
Mr. Mohammad Faiz Alam, Adv.

For Respondent(s) : Mr. Abhishek Saket, Adv.
Mr. Sudeep Kumar- 2779, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.
Mr. Ajay Kumar Prajapati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. This Court, at this juncture, does not find any reason to allow the prayer for suspension of sentence.

Accordingly, the prayer for suspension of sentence is rejected.

2. Leave granted.

3. Hearing expedited.

(RAHUL KUMAR)
COURT MASTER (SH)

(KOMAL)
COURT MASTER (NSH)